

(Kerala), Dr. Fauzia Khan (Maharashtra), Shrimati Phulo Devi Netam (Chhattisgarh), Shrimati Mahua Maji (Jharkhand), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Neeraj Dangi (Rajasthan), Shri Tiruchi Siva (Tamil Nadu), Shrimati Jebi Mather Hisham (Kerala) and Shri Madan Rathore (Rajasthan).

Concern over high pendency of court cases in India

DR. SASMIT PATRA (Odisha): Sir, I rise to place before the hon. House the alarming situation in the country due to high pendency of judicial cases. As per the National Judicial Data Grid of India, there are more than 4.5 crore cases pending in various courts in India as on date. Out of those 4.5 crore pending cases, about 60 lakh cases are presently pending in different High Courts and more than 82,000 cases are pending in the Supreme Court of India. There are various reasons for it, apart from inadequate strength of Judges, judicial vacancies, procedural delays, etc. I am not here to talk about the problems but to talk about the solutions. The solution is implementation of the National Litigation Policy which has been pending since 2010. I hope that the Government will take due course of action and ensure implementation of the National Litigation Policy.

MR. CHAIRMAN: The hon. Member, Dr. John Brittas (Kerala) associated himself with the matter raised by hon. Member, Dr. Sasmit Patra.

Now, Zero Hour. Hon. Members, from 1 p.m. to 2 p.m., we will take up the remaining Zero Hour mentions. Is it okay? Is it the sense of the House?

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: Okay. Good.

12.00 Noon

ORAL ANSWERS TO QUESTIONS

MR. CHAIRMAN: Now, Question Hour.

Steps to enhance farmers' income

***121. SHRI JOSE K. MANI:** Will the Minister of AGRICULTURE AND FARMERS